

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No. 16-17/2026 in SLP(Crl) No. 16815-16816/2025

[Arising out of impugned final judgment and order dated 14-10-2025 in SLP(Crl) No. No. 16815/2025 14-10-2025 in SLP(Crl) No. No. 16816/2025 passed by the Supreme Court of India]

PRATIBHA KASHYAP

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 75174/2026 - EXEMPTION FROM FILING O.T.

Date : 09-07-2026 This matter was called for hearing today.

CORAM : HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE R. MAHADEVAN

[PARTIAL COURT WORKING DAYS BENCH]

(By Courts Motion)

For Petitioner(s) :Ms. Surabhi Sanchita, AoR

For Respondent(s) :Mr. Ankit Goel, AoR
Mr. Anil Kumar, AoR
Mr. Vikrant Narayan Vasudeva, AoR

Ms. Aishwarya Bhati, ASG
Dr. Vikrant Vasudeva, AoR

O R D E R

Heard Ms. Aishwarya Bhati, learned ASG on behalf of respondent No.4.

2. In the explanation affidavit filed on behalf of respondent No. 4, an unconditional apology has been tendered and it has been stated that because he was In-charge Director and was on leave on that day, he could not affirm the affidavit.

3. We accept the apology and the issue stands closed.
4. However, we have been assured by Ms. Aishwarya Bhati, learned ASG that there being lack of clarity among the officials with regard to how they should proceed in matters relating to the Court, appropriate measures will be taken so that in future no such error occurs on the part of the officials in matters relating to the Court.
5. Accordingly, the Miscellaneous applications stand disposed of.
6. Pending applications, if any, shall also stand disposed of.

(SACHIN KUMAR SRIVASTAVA)
COURT MASTER (SH)

(ANJALI PANWAR)
ASSISTANT REGISTRAR